

(b) if not, what are the reasons therefor?

THE PRIME MINISTER (SHRI MORARJI R. DESAI): (a) and (b) Proposals have been received from M/s. Bharat Electronics Ltd., for manufacture of Mini-computers and Computer Peripherals. The proposal for computer peripherals has been cleared by Government and approval communicated to M/s. Bharat Electronics Ltd. Their proposal for manufacture of mini-computers, along with those of others in the public and private sector, is being processed in terms of the policy frame-work for mini-computer/micro-processor systems.

#### **Corruption and inefficiency in the Administration**

1885. SHRI AMARPROSAD CHAKRABORTY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to take effective steps to eliminate the widespread and increasing corruption and inefficiency in the administration and bureaucracy of the country; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b) Improving the efficiency and combating corruption in the public administration is a continuing process. Such measures, administrative, organisational, legislative, procedural and others, aimed at this objective, as are considered necessary from time to time, continue to be taken by Government.

#### **Amendment of the Commission of Inquiry Act**

1886. SHRI AMARPROSAD CHAKRABORTY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to amend the Commission of Inquiry Act; and

(b) if so, by when a Bill in this regard is likely to be brought before the Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b) The Committee on Subordinate Legislation in its 9th Report has suggested amendment of the Commission of Inquiry Act 1952 to provide for the appointment of assessors and for the payment of TA/DA to witnesses and assessors. Besides some other proposals for the amendment of the Commission of Inquiry Act, 1952 have recently been received and will be examined, when the Commissions at present set up finish their work and in the light of the experience gained in their functioning. No date can at this stage be fixed for bringing a Bill before Parliament.

#### **Declaration of internal emergency in June, 1975**

1887. SHRI AMARPROSAD CHAKRABORTY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that on the 25th June, 1975 an internal emergency was declared without observing the due process as laid down in the Constitution; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) The Government have nothing to add to the findings and conclusions on this subject, as contained in Chapter V of the Shah Commission's First Report, which have been accepted. The Report along with a memorandum of action taken was laid on the Table of the House on 15th May, 1978.